

Mr. A. Routray  
Mrs. S. Rout  
B. Swain.

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A.No..... 298 6 199

Keshab Chandra Samal..... Applicant (s)

U.O.I & O.S. .... Respondent (s)

Sr. No	Date	Orders	Office note as to action (if any) taken on order
1	16.4.96 17.4.96	<p>REGISTER <i>S</i> Registrar</p> <p>In this application, the applicant's grievance is to quash the order of transfer in Annexure-A/2. Under Annexure-A/2, the order states that consequent on completion of reversion period of 3 years with effect from 17.1.1996 and automatic restoration to the post of Skilled Worker, Gr. I with effect from 18.1.1996, the applicant stands relieved from SISI Workshop, Cuttack and has been asked to join at Branch SISI, Rayagada. Against this order the applicant has filed a representation dated 22.12.1995 to the Director, SISI, Cuttack. At the Bar, Shri A. Routray, learned counsel for the petitioner states that this representation has not been disposed of. This petition can, therefore, be disposed of giving a direction to the Director, SISI, Cuttack (Respondent 2) to examine and dispose of the said representation at Annexure-3.</p>	<p>9. P.O. for Rs 50/- has been filed. <i>DR</i></p> <p>16.4.96.</p> <p>For Regn. pl. <i>DR</i></p> <p>16.4.96.</p> <p><i>DR</i></p> <p>16.04.96</p> <p>For Admin. with Interim order pl.</p> <p><i>DR</i></p> <p>16.4.96</p>

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(A) OA. 298/96

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
..1	17.4.96	<p>I direct the Respondent 2, i.e. Director, Small Industries Service Institute, Cuttack, to dispose of the representation at Annexure-3 within a period of two weeks from the date of receipt of this order.</p> <p>The Original Application is disposed of with the above directions.</p> <p>This order is passed after hearing learned counsel for the petitioner Shri A.Routray and Shri Ashok Mohanty, learned Senior Standing Counsel.</p> <p style="text-align: right;">Kanaznath MEMBER (ADMINISTRATIVE)</p>	<p>A copy of the order dt 17.4.96 may be given to the applicant's Counsel &amp; to Mr. Ashok Mohanty, S.S.C. with application copies.</p> <p><i>Shri Ashok Mohanty</i> 21/4 02.05.96 S. D</p> <p>Received copy of order dt 17.4.96 on behalf of Mr. Ashok Mohanty S.S.C. in Subroto Park G15/96</p> <p>Recd. Copy Duly 28/6/96 Adv. to applicant</p>